

LOK SABHA DEBATES

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LOK SABHA

Extension of Tea Gardens

Tuesday, September, 4, 1962/Bhadra
13, 1884 (Saka).

*767. Shri Rameshwar Tantia: Will the Minister of Commerce and Industry be pleased to state:

The Lok Sabha met at Eleven of the Clock.

(a) whether it is a fact that Government are considering to allow extension of tea gardens; and

[MR. SPEAKER in the Chair]

(b) if so, on what terms and conditions such extensions will be allowed?

ORAL ANSWERS TO QUESTIONS

MEMBER SWORN

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): (a) and (b). A statement is laid on the Table of the House.

Mr. Speaker: Secretary may call out the name of the Member who has come to make and subscribe the oath or affirmation under the Constitution.

Secretary: Shri N. G. Ranga:

STATEMENT

Mr. Speaker: The Minister of Parliamentary Affairs may introduce the Member to the House.

Government have never restricted the establishment and/or extension of tea gardens. In the context of the production targets of 900 million lbs. for the end of the Third Plan period for the tea industry, the tea Planting Rules, governing grant of permission for extension of the tea cultivation have been further liberalised so as to bring about an increase in production of tea. The provision under the Rules as obtaining today and as proposed to be amended is furnished below:—

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I have great pleasure in introducing to you and through you to the House Shri N. G. Ranga who was been returned to Lok Sabha from Chittoor constituency of Andhra Pradesh in the vacancy caused by the vacation of seat of Shri M. Ananthasayanam Ayyangar.

Shri N. G. Ranga—Chittoor.

| Permissible acreage of estates at the commencement of each five year period | Present ceiling for extensions | Proposed ceiling for extensions |
|---|--|---------------------------------|
| Upto 10 hectares | 40% of the area | 10 hectares |
| Above 10 but not exceeding 60 hectares | 40% of the area | 100% |
| Above 60 but not exceeding 200 hectares. | 25% upto 120 hectares 15% of the area above 120 but not exceeding 200 hectares. | 60 hectares |
| Above 200 hectares | 15% | 30% of the permissible. |